

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.180/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2019-20.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

**Petition No.198/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2019-20.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

**Petition No.200/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2019-20.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Ors.

**Petition No.232/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2019-20.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : AP TRANSCO and Ors.



### **Petition No.199/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2019-20.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Bihar State Power Holding Co. Ltd. and Ors.

### **Petition No.239/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2019-20.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Co. Ltd. and Ors.

### **Petition No.244/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2020-21.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Assam Power Distribution Co. Ltd. and Ors.

### **Petition No.214/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2020-21.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.



### **Petition No.238/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2020-21.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Ors.

### **Petition No.231/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2020-21.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : AP TRANSCO and Ors.

### **Petition No.236/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2020-21.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Bihar State Power Holding Co. Ltd. and Ors.

### **Petition No.237/MP/2022**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2020-21.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Co. Ltd. and Ors.

Date of Hearing : 22.11.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri M. K. Agarwal, NLDC, POSOCO  
Shri Venkateshan. M. SRLDC  
Shri Hemant Kumar Meena, WRLDC  
Shri Ranjit Pal, ERLDC  
Shri Ganejdra Sinh Vasaga, NRLDC  
Ms. Anisha Chopra, NRLDC  
Srhi Prashant Garg, NRLDC

### **Record of Proceedings**

The representative of the Petitioners submitted that the present Petitions have been filed under Section 28(4) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of the Performance Linked Incentives for the Petitioners for the financial years 2019-20 and 2020-21. The representative of the Petitioner further submitted that the Petitioners have already served the copy of the Petitions on the Respondents, i.e. users of the respective load dispatch centers.

2. After hearing the representative of the Petitioners, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioners to serve copy of the Petition on the Respondents and Respondents to file their reply to the Petition, if any, within three weeks after serving copy of the same to the Petitioner, who may file, their rejoinders within three weeks thereafter.
- (c) The Petitioners to furnish the following details/information, on affidavit, within three weeks:

### **Petition No. 180/MP/2022**

- (i) Undertaking as per Clause 2.6 of "Detailed Procedure for Calculations of Key Performance Indicators" approved by the Commission vide order dated 20.05.2022;
- (ii) Website link of Reports uploaded on the website-based registry for registration of Designated Consumers; and

(iii) Copy of approval for allowed capital expenditure for the financial year 2019-20.

**Petition No. 244/MP/2022**

(i) Undertaking as per Clause 2.6 of “Detailed Procedure for Calculations of Key Performance Indicators” approved by the Commission vide order dated 20.5.2022;

(ii) Website link of Reports uploaded on the website-based registry for registration of designated consumers;

(iii) Copy of approval for allowed capital expenditure for the financial year 2020-21; and

(iv) Legible copy of the Balance Sheet & Profit and loss account in support of the KPI “Variance in Capex Utilisation”.

**Petition No. 198/MP/2022**

(i) Undertaking as per Clause 2.6 of “Detailed Procedure for Calculations of Key Performance Indicators” approved by the Commission vide order dated 20.5.2022;

(ii) Copy of approval for allowed capital expenditure for the financial year 2019-20.

(iii) KPIs computation as per the below table:

<b>Section No. of Procedure</b>	<b>Key Performance Indicators</b>	<b>Target</b>	<b>Maximum Marks</b>	<b>Performance</b>	<b>Marks obtained</b>
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**Petition No. 214/MP/2022**

(i) Undertaking as per Clause 2.6 of “Detailed Procedure for Calculations of Key Performance Indicators” approved by the Commission vide order dated 20.5.2022;

(ii) Copy of approval for allowed capital expenditure for the financial year 2020-21; and

(iii) KPIs computation as per the below table:

<b>Section No. of Procedure</b>	<b>Key Performance Indicators</b>	<b>Target</b>	<b>Maximum Marks</b>	<b>Performance</b>	<b>Marks obtained</b>
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**Petition No. 200/MP/2022**

- (i) Undertaking as per Clause 2.6 of “Detailed Procedure for Calculations of Key Performance Indicators” approved by the Commission vide order dated 20.5.2022; and
- (ii) Copy of the approval for allowed capital expenditure for the financial year 2019-20.

**Petition No. 238/MP/2022**

- (i) Undertaking as per Clause 2.6 of “Detailed Procedure for Calculations of Key Performance Indicators” approved by the Commission vide order dated 20.5.2022;
- (ii) Website link of Reports uploaded on the website-based registry for registration of Designated Consumers; and
- (iii) Copy of approval for allowed capital expenditure for the financial year 2020-21.

**Petition No. 232/MP/2022**

- (i) Undertaking as per Clause 2.6 of “Detailed Procedure for Calculations of Key Performance Indicators” approved by the Commission vide order dated 20.05.2022; and
- (ii) Copy of approval for allowed capital expenditure for the financial year 2019-20.

**Petition No. 231/MP/2022**

- (i) Undertaking as per Clause 2.6 of “Detailed Procedure for Calculations of Key Performance Indicators” approved by the Commission vide order dated 20.5.2022; and
- (ii) Copy of approval for allowed capital expenditure for the financial year 2020-21.

**Petition No. 199/MP/2022**

- (i) An undertaking by the head of concerned RLDC or head of NLDC as per the Clause 2.6 of the “Detailed Procedure for calculation of Key Performance Indicator”;

(ii) Weblink of all months for list of outages along with details uploaded on ERLDC website as per Para No. 5.3 (d) of the “Detailed Procedure for calculation of Key Performance Indicator”;

(iii) An undertaking by the head of concerned RLDC or head of NLDC for the KPI computed under (A) Stake holder Satisfaction (A4) Website availability as per Para No. 6.5 of the “Detailed Procedure for calculation of Key Performance Indicator”;

(iv) Copy of approval for the allowed expenditure; and

(v) As per KPIs computed by ERLDC for financial year ending 31.3.2020, Target and Achievement/Performance Column is missing in the summary table. Submit KPI summary in the following format:

Selection No of the Procedure	Annexure	Key Performance Indicators	Target	Maximum Marks	Performance	Marks obtained

#### **Petition No. 239/MP/2022**

(i) An undertaking by the head of concerned RLDC or head of NLDC as per the Clause 2.6 of the “Detailed Procedure for calculation of Key Performance Indicator”; and

(ii) Copy of approval for the allowed expenditure.

#### **Petition No. 236/MP/2022**

(i) An undertaking by the head of concerned RLDC or head of NLDC as per the Clause 2.6 of the “Detailed Procedure for calculation of Key Performance Indicator”;

(ii) Weblinks of the FRC reports published on the ERLDC website as per the clause 4.7(e) of the “Detailed Procedure for calculation of Key Performance Indicator”;

(iii) An undertaking by the head of concerned ERLDC stating the website availability as per the Clause 6.5 of the “Detailed Procedure for calculation of Key Performance Indicator”;

(iv) Revised links, as the link submitted on the petition is not opening, in respect of KPI A-2 (as per Clause 7.2(d)), KPI A6-1 (as per clause 8.1(d)), KPI A6-2 (as per clause 8.2(e) and KPI A6-3 (as per clause 8.3(c)) of the detailed procedures, as the weblinks given against these KPI are not working;

(v) Copy of approval for the allowed expenditure; and

(vi) As per KPIs computed by ERLDC for financial year ending 31.3.2020, Target and Achievement/Performance Column is missing in the summary table. Submit KPI summary in the following format:

<b>Selection No of the Procedure</b>	<b>Annexure</b>	<b>Key Performance Indicators</b>	<b>Target</b>	<b>Maximum Marks</b>	<b>Performance</b>	<b>Marks obtained</b>

**Petition No. 237/MP/2022**

- (i) An undertaking by the head of concerned RLDC or head of NLDC as per the Clause 2.6 of the “Detailed Procedure for calculation of Key Performance Indicator”;
- (ii) Weblinks for KPI A-5 and KPI A6-3 as per clause 7.1(e) and clause 8.3(c) of the “Detailed Procedure for calculation of Key Performance Indicator”; and
- (iii) Copy of approval for the allowed expenditure.
- (d) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.
3. The Petitions shall be listed for hearing on 20.2.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**